

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.18
C.P. No.85/BB/2023**

IN THE MATTER OF:

M/s. Myntra Jabong India Pvt. Ltd. ... Petitioner
Vs.
ROC, Karnataka ... Respondent

Order under Section 66 of Companies Act, 2013

Order delivered on 06.02.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Saji P. John
For Creditor No.618 : Appeared

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Creditor No.618.
2. Ld. Counsel for the Petitioner stated that the ROC report is still awaited and since another matter connected to instant Petition is listed on 28.03.2024 and therefore seeks to list this matter on the same date.
3. Ld. Counsel for the Creditor No.618 states that they have filed objections through e-filing and seeks a direction to the Registry to accept the physical copy of objections. The Registry is directed to accept the physical copy of objections and place it on record.
4. List the case on **28.03.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)**

Shruthi